

FIR No. 181/20

P.S.- Raj Park
U/S 188 IPC
Dated : 14.04.2020

Present : Ld. APP for the State.

Applicant Gagan Thagela in person.

The present application for release of vehicle bearing No. DL-6CS-3103 on Superdari has been filed by the Applicant.

Reply has been filed by IO and submitted that there is no objection for the release of the vehicle.

Heard.

The Hon'ble High Court of Delhi has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL.M.A. No. 16055/2013 decided on 10.09.2014** as follows: "Vehicles

1. *Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
2. *The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
3. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.*
4. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

In these circumstances the aforesaid vehicle be released to the rightful owner after due verification by the IO and subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no., Chassis no., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner.
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be given dasti to the applicant for compliance.

Duty MM,(NW), Rohini,Delhi

14.04.2020

CC No. 11881/2017

U/s 138 NI Act

PS: Kanjhawala

Savitri Hospital Charitable Trust v. Medifieled Equipment & Anr.

14.04.2020

This is the application for cancellation of NBWs issued against the accused namely Gaurav Mittu.

Present : Ld. APP for the State.

Ld. Counsel for the accused.

Submissions heard on aforesaid application.

Ld. Counsel for the accused has also filed copy of order dated 04.06.2019 of concerned court where the directions were given to issue NBWs against the accused and notice to the surety of the accused.

In view of submissions, NBWs issued against the accused are stayed till next date of hearing. It is clarified that the present order is passed without going into the merits of the case or otherwise but in view of exigency caused by recent outbreak of Covid-19.

As per the request of the Ld. Counsel for the accused, the concerned IO as well as the Jail Superintendent are directed to take the cognizance of the present order.

Application is disposed off accordingly.

Copy of order be given dasti to Ld. Counsel for the accused.

DMM/NW/Rohini/Delhi

14.04.2020

FIR No. 65/20
U/s 457/380/411/34 IPC
PS: Vijay Vihar
State Vs Arun & Anr.

14.04.2020

Present : Ld. APP for the State.
ASI Brij Mohan in person.

Fresh chargesheet is filed.

Put up for consideration before the concerned court on 06.05.2020.

Dasti copy of this order be given to IO, as requested.

DMM/NW/Rohini/Delhi
14.04.2020

FIR No. 55/20
U/s 452/323/427/506 IPC
PS: Shalimar Bagh
State Vs Vijay Pratap Singh & Sunny Singh

14.04.2020

Present : Ld. APP for the State.
SI Suresh Pal in person.

Fresh chargesheet is filed.

Put up for consideration before the concerned court on 06.05.2020.

Dasti copy of this order be given to IO, as requested.

DMM/NW/Rohini/Delhi
14.04.2020

FIR No. 195/19 dated 01.10.2019
U/s 409/420/120B IPC
PS: EOW, New Delhi

14.04.2020

This is the interim bail application u/s. 437 of Cr.P.C. moved on behalf of the accused.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Submissions heard on behalf of Ld. Counsel for the accused as well as Ld. APP.

As per the reply furnished by the concerned IO, EOW, it has been submitted that the supplementary investigation is in progress and the total cheated amount is yet to be recovered as well as the remaining accused persons yet to be identified and arrested. It is further submitted that the accused may tamper the incriminating evidence as the accused is an employee of Delhi Police. It is submitted by Ld. APP that since the accused has been charged u/s. 409 IPC, the accused can not be considered for interim bail. It is submitted by Ld. Counsel for the accused that the accused is a lady of 53 years and has been in judicial custody since 04.12.2019. It is further submitted by Ld. Counsel for the accused that the investigation with regard to the accused in the present case is already being completed and the chargesheet has already been filed before the respective court. It is further submitted by Ld. Counsel for the accused that the account of the accused has already been frozen by EOW.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020, in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble Delhi High Court Decision in W.P.(C) No. 2945/2020 in the matter of Shobha Gupta v. Union of India & Ors. Dated 2303.2020, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds and surety bonds in the sum of Rs.50,000/- each to the satisfaction of Jail Superintendent concerned and it is further clarified that the accused shall provide to concerned IO/SHO her mobile phone number and address and in the event of change in the same, shall bring it to the notice to the IO/SHO. It is also clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of order be given dasti.

Copy of this order be sent to concerned Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

**DMM/NW/Rohini/Delhi
14.04.2020**

FIR No. 89/2010
U/s 420/467/468/471/120B/34 IPC
PS: Rani Bagh (Crime Branch)
State Vs Siddharth Jain

14.04.2020

This is the application u/s. 437 of Cr.P.C. moved on behalf of the accused Siddharth Jain for grant of Interim Bail for two months on medical grounds.

Present : Ld. APP for the State.
Sh. R.D. Rana & Sh. Ashish Dahiya, Ld. Counsels for the accused.

Reply filed regarding Medical report in respect of accused Siddharth Jain wherein it is requested to grant 2-3 working days of time to submit the medical report of the accused Siddharth Jain.

In view of the same, let the application be put up before Duty MM on 17.04.2020.

Copy of this order be given dasti to Ld. Counsel for the accused, as requested.

Copy of this order be sent to concerned Jail Superintendent to file the said report on 17.04.2020.

**DMM/NW/Rohini/Delhi
14.04.2020**

FIR No. 169/2017
U/s 4196/420/467/468/471/120B IPC
PS: EOW
State Vs Siddharth Jain

14.04.2020

This is the application u/s. 437 of Cr.P.C. moved on behalf of the accused Siddharth Jain for grant of Interim Bail for two months on medical grounds.

Present : Ld. APP for the State.
Sh. R.D. Rana & Sh. Ashish Dahiya, Ld. Counsels for the accused.

Reply filed regarding Medical report in respect of accused Siddharth Jain which is attached with connected application filed in FIR No. 89/2010, U/s 420/467/468/471/120B/34 IPC, PS: Rani Bagh (Crime Branch), State Vs Siddharth Jain wherein it is requested to grant 2-3 working days of time to submit the medical report of the accused Siddharth Jain.

In view of the same, let the application be put up before Duty MM on 17.04.2020.

Copy of this order be given dasti to Ld. Counsel for the accused, as requested.

Copy of this order be sent to concerned Jail Superintendent to file the said report on 17.04.2020.

**DMM/NW/Rohini/Delhi
14.04.2020**